IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-2062(PB)/2019

IN THE MATTER OF:

Sanjay Gulati .... Applicant/Petitioner

Vs.

MSA Developers Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:
DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Sanyam Khetrapal, Mr. Arman Grover, Mr. Abhinav Jain, Advs.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 05.09.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 05.09.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

30.08.2019
Aarti Makker